which, if enacted, would have adverse implications for our bilateral relations with the United States."

This is a more categorical statement of the views and feelings of the Government and the Parliament of India and more than that cannot be made in the Parliament at this time. And if the United States Administration is able to have these portions deleted then our efforts would have succeeded. If, however, these portions are deleted in a manner, not wholly satisfactory, then some measure of success would have been obtained. But if they stand as it is then the relations with the United States and India must be adversely affected. So, it is our sincere hope that the US Administration will carefully look at what we have said and will carefully go through the deliberations of this House today I am to make a statement in the other House also. The mes age will go clear that there was a unanimous teeling in the Parliament of India that what the United States was doing in this regard by equating the nuclear programmes unjust, unfair and uncalled for.

I would like to once again thank hon. Members for the manner in which they have spoken. Responsible, statesmanlike manner and the high standard of this debate strengthens Government's efforts to have this legislation altered. Thank you, Madam.

Reported Remarks of Home Minister, Shri Buta Singh, against Chief Minister of Andhra Pradesh—Contd.

THE DEPUTY CHAIRMAN: Now we take up further discussion on the matter raised with permission.

SHRIMATI JAYANTHI NATARAJAN: I have the privilege of speaking immediately after Advani Ji and I am particularly grateful for that opportunity because out of our great respect for him personally and for whatever views that he expressed, I would like to say that all of us in the House are in agreement with him, upon the sentiments that he expressed, about certain standards that are expected of

political leaders especially in their utterances about other political leaders. I also agree with great respect that it is totally wrong and irresponsible-I think that is what he said-for any political leader to call a Chief Minister anti-national or to say that he advocated casteist feelings and communalism. Such a leader suffers from a certain lack of responsibility That is what Advani Ji said. But I want to point out whether this be true or not, whether I disagree with it or not, whether what the hon. Home Minister said was true or not or whether he was properly quoted or not, that the fact remains that time and again in this House, in various public fora, at election meetings and in various important places, even as important a place as the Opposition convention at Suraikund, they had called the Prime Minister in far worse terms. Advani Ji had said that six crore people of Andhra have elected Mr. Rama Rao I say that 800 million Indians have elected the Prime Minister. They called him far worse names. I am not going to read it because it is a disgusting slur. (Interruptions)

The Vice Chairman (Shri Jagesh Desai) in the Chair

They have called him far worse names. I am not going to read them because they are disgusting slur upon the highest office in the land, upon the Prime Minister. If anybody wishes, I can read straightaway from the paper and they can see it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, please.

SHRIMATI JAYANTHI NATARA-JAN: No, I am not going to read it. but the fact remains that they called him far worse than anti-national They called him far worse names. It is not only Mr. Rama Rao himself, but Mr. Devi Lal also. They accused him of bartering away the integrity of the nation. They accused him of Therefore, assuming terrible things. without admitting any lack of responsibility, I charge leaders of all Opposition leaders of a far greater lack of

# [Shrimati Jayantni Natarajan]

responsibility by their public utterances and public statements that time and again they have repeatedly made Even though they have done this at every stage when for the first time we get up here everybody is up in arms. Not once have they gone back. If you just go through the folder that I have got here the kind of names that they have called the Congress partyevery single Objection that Advaniji has raised-what has been said about Andhra Pradesh Chief Minister—far worse things have been said about our Prime Minister and that again is a matter of national scheme. Let them. examine their conscience before they come here and talk about high sounding notions and about political responsibility and what are the kind of responsible statements that political leaders are to make

Sir, much water has flowed under the bridge. Many things have been said. It will be my endeavour to make an uninterrupted speech. Therefore, I am not going to refer to those allegations once again. I just want to make one very important observation. I associate myself with this motion not only because of the lofty concept of maintaining good Centre-State relations which is no doubt an ideal to which all of us should work for, but I want to remind this House of one more concept, that is, good relations between the execuive and the judiciary and between the legislature This is a principle and the judiciary of our Parliamentary democracy. This is a basis upon which democracy rests. Why is this principle of separation of powers? I know why the Members of the Telugu Desam party are so sensitive about the judiciary when every time a judgement is given In fact, the Chief Minister has gone on record, if I am not mistaken, as saying that there are about 39 or 49 adverse Judgements against the Chief Minisanadversea there is ter. Every time Judgement against the Andhra Pradesh immediately Minister he Chief characterises it

# SHRI PARVATHANENI UPENDRA:

Not against the Chief Minister, against the Government you can say.

JAYANTHI NATARA-SHRIMATI JAN: I stand corrected. Against the Government headed by the Chief Minister, Mr. N. T. Rama Rao. He immediately characterised it as a verdict against 6 crose Andhra people not think how that follows. time there is an adverse judgement against the Government obviously they say it is against 6 crore Andhra people. So with regard to this judgement also which is none the less a judgement, the Telugu Desam party has gone on record saying that this judgement is going to upset the delicate balance between the judiciary and the executive. I fail to understand how this can upset if a judgement is wiong . (Interruptions) I am yielding.

SHRI PARVATHANENI UPENDRA: Just one minute.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): What wrong she has said? Let the debate go smoothly. She has avoided referring to anything

SHRI PARVATHANENI UPENDRA: I am not criticising. Apparently the hon Member is relying on a resolution passed by the Telugu Desam Parliamentary party which is obviously what she has in her mind. We have not criticised the judgement there. We only referred to the Congress party's tactics to resort to High Court instead of political battle and they are having recourse to political litigations. That is what we have said.

SHRI BUTA SINGH: High Court does not belong to any political party.

SHRIMATI JAYANTHI NATARA-JAN: I do not think that the honleader of the Telugu Desam party has exactly clarified matters. In fact, he is really reinforcing what I am saying. Still whatever the Congress is doing or not doing, the fact remains that they have said that this judgement is giving to upset the delicate balance between the judiciary and the executive, no matter whose hand is behind it. This is what they have gone on record as saying. This is a matter

that truly shocks the national conscience. Every time a judgement goes against a particular Government you climb on an official resolution of a parliamentary party and say that this judgement is going to upset the delicate balance between the judiciary...

SHRI PARVATHANENI UPENDRA: This is not correct.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): Somebody can correct it. (Interruptions) This is what her interpretation is.

SHRIMATI JAYANTHI NATARA-JAN. If this is allowed to go on.... (Interruptions)

SHRIMATI RENUKA CHOWDHURY: How can you go on record like this?

SHRIMATI JAYANTHI NATARA-JAN: If this is allowed to go on, there will be nothing but anarchy. It is not even a question of Centre-States relations but the entire relations, the precious relations, the sacred relations among the judiciary, the executive and the legislature will completely break down and we will have nothing but anarchy all over the country. Therefore, this is a dangerous prece-I think it is incumbent upon dent the party and the Government to accept a decision and an observation of the High Court with good grace and then try to meet it squarely. If they think the judgement is wrong, would much better for them to go in appeal against that judgment to the Supreme Court without casting unnecessary slurs against the judiciary particularly the Chief Justice.

Sir, another point I wish to make is that we all know that the hon. Home Minister went there in his personal capacity to campaign for elections. He is the same person. He cannot separate himself and go, half of him saying 'I am not the Home Minister'. He went there in a personal capacity and he went there to campaign for elections and my hon. colleagues who have spoken before me have already said

and I do not want to repeat, that a person who goes for election campaigning is not exactly going to sing the praises of Mr. N. T. Rama Rao, paigning is not exactly going to sing his praises for a minute. Therefore, he went there.. (Interruptions) I know what Mr. N. T. Rama Rao said in Nagaland.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You do not hear the interruptions. You go ahead.

SHRIMATI JAYANTHI NATARAJAN; Sir, in Nagaland, Mr. N.T. Rama Rao made the most wonderful speech of all where he said and he has gone on record as having said ... (Interruptions)...that Naga nationalism is not anti-India. If this is not anti-India and not patriotic on the part of the Chief Minister to say, I do not know what sentiments are anti-national. (Interruption).

SHRIMATI RENUKA CHOWD-HURY: \*

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): You cannot say like that. Please sit down.

SHRIMATI RENUKA CHOWD-HURY: \*

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): Nothing will go on record. I am standing on my legs. Please don't speak

SHRIMATI JAYANTHI NATARA-JAN: I reiterate it; I stand by it. I reiterate the fact that what Mr. N.T. Rama Rao said during the camaigning in Nagaland is an anti-national statement and I stand by it. Let them deny that statement if they can. I do not say anybody standing up there and denying that fact that Mr. Rama Rao made a statement like that (Interruptions)

SHRIMATI RENUKA CHOWD-HURY: \*

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): Please sit down. If a statement is wrong, somebody will correct it from your side. (Interruptions).

<sup>\*</sup>Not recorded. .

SHRIMATI RENUKA CHOWD-HURY: \*

SHRI PARVATHANENI UPENDRA: Sir, we will try to be very chivalrous. We are not going to contradict every single thing which she is saying. A lot of it is \* . That is why, we are not going to talk about this.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI); This will not go on record.

SHRI A.G. KULKARNI: Sir, I only request through you that a friend and a fair lady Shrimati Renuka in Mythology is a very sobe 11 dy. She is not a Chandka. She should be sober.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): She is sober Sit down, please.

अभिनतं रेणुक चौधरो : अपके लिए तो मैं एक भी कारी।.. मैं रा फद हं

Dr. G. VIJAYA MOHAN REDDY: I am on a point of order.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): What is the point of order?

DR. G. VIJAYA MOHAN REDDY: The Chief Minister is not here and she says that the Chief Minister is anti-national. It is contempt. (Interruptions).

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): Please, sit down. Sit down Mrs. Renuka Chowdbury. (Interruptions) The interruptions will not go on record. Please, go on Mrs. Jayanthi Natarajan.

SHRIMATI JAYANTHI NATARA-JAN: Mr. Rama Rao is (Interruptions)

DR, G, VIJAYA MOHAN REDDY: \*

SHRIMATI RÆNUKA CHOWD-HURY: \*

(Interruptions)

SHRIMATI JAYANTHI NATARA-JAN; They do not want to hear the truth. DR. G. VIJAYA, MOHAN REDDY: ...,

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You please go ahead Mrs Jayan hi Natarajan. (Interruptions)

SHRIMATI RENUKA CHOWD-HURY: \*

DR. G. VIJAYA MOHAN REDDY: \*

SHRIMATI JAYANTHI NATARA-JAN; They talk anything about democracy ... (Interruptions)

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Upendra used the word\* That is unparliamentary. (Interruptions)

THE VICE-CHAIRMAN. (SHRI JAG-ESH DESAI): I have already said that it will not go on record.

SHRI NIRMAL CHATTERJEE (West Bengal): With your permission, Mr. Vice. Chairman, I want to make this point of clarification.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): Yes.

SHRI NIRMAL CHATTERJEE: I do not think that when she says that a partistatement is anti-national, she means that the person is anti-national. That is not a necessary corollary. I entirely agree with her that she might consider a particular statement of any person as anti-patriotic or an'i-national. There is a perception in our country, as in many other countries, that States are multi-national. For instance, India is one country, but there are several States. There are nationalities in the country. For example, I am proud of being an Indian, I am equally proud that I am a Bengali. Will that position be considered to be anti-national? I want a clarification from her.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): She is not bound to clarify.

<sup>\*</sup>Not recorded.

SHRIMATI JAYANTHI NATARA-JAN: The small difference between my perceiption and that of the hon, Member, Mr. Chalterjee, is ... (Interruptions)

Statement

SHRI BUTA SINGH: It is a Constitutional point. (Interruptions). The citizenship of a country. (Interruptions) Let us be very clear. About the citizenship of this country, There cannot be any question. It has been defined in the constitution. Indian Citizenship is indivisible You can belong to any State, any Pradesh. That does not matter. You are an Indian. That is the question, Nationalism is not divided. . .

SHRI NIRMAL CHATTERJEE: There is no word called 'nationalism' in our Constitution.

SHRI BUTA SINGH: We have one nation one citizenship, one flag

SHRI V. GOPALSAMY (Tamil Nadu): India is a multinational State; it is a multinational India.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): Nationalism is one and that is Indian.

SHRI V. GOPALSAMY: India is a multinational State.

SHRI BUTA SINGH: I am sure Mr. Advani does not hold this view.

SHRI LAL K. ADVANI: I don't agree with it.

SHRI V. GOPALSAMY: It is better to be multinational than to be a bonded labour of the Congress.

SHRI A. G. KULKARNI: We are Indians first, not Dravidians.

SHRI V. GOPALSAMY: We are Dravidians first and then Indians.

SHRIMATI JAYANTI NATRAJAN: I still maintain and I want to reiterate the question of being a Tamilian or a Bengali or a Punjabi is not material here. As you have rightly pointed out, we are all Indians. But that is a different issue altogether. The point is that the statement that

I am talking about of the honourable Chief Minister of Andhra Pradesh saying 'Naga nationalism' as if Naga nationalism is not Indian, is appalling to me ...

SHRI PARVATHANENI UPENDRA: Where did he said that? I went to with the Chief Minister to Nagaland. Where did you get the sentence from? I was with the Chief Minister. He never said any such thing.

SHR[ LAL K. ADVANI: May I interrupt a minute? Mr. Vice-Chairman, very important issue has come up on which, I am quite sure. Mr. Buta Singh and his colleague and everyone else there knows my strong views. Therefore, would like to make it clear that if, for instance, the Home Minister had criticised the Ch ef Minister of Andhra on the ground that the Chief Manster of Andhra had been propounding the concept of a multinational State, that India is a multinational S'ate, I would have endorsed his point of view, I would have said I entirely agree with the Home minister But the report before me tell me...(Interruption) I am talking for myself and I do believe that when the Constitution-makers of India framed th's Constitution, the entire thinking was based on the concept that India may be multilingual, that India may be multi-ethnic that India may be multi-religious, but that India is one nation But I took objection to the fact that the Home Minister says, "Why should he go to Nagaland? He does not have a party there."...

SHRI BUTA SINGH: No. no.

SHRI LAL K. ADVANI: You see the report. She is quoting from someone else. I do not know what she is quoting from. The report is with me. This is the report ... (Interruptions) ... What I am saying is that my objection is to this. I am objecting to this and I take my friend, Shri Upendra's words that Mr. N. T. Rama Rao did not say anything of kind that has been referred to here.

SHRI BUTA SINGH: You believe in whatever you want to ... (Interruption).

SHRI LAL K. ADVANI: I take objection to this, to what I am having in my hand. You reply to this.

THE VICE CHAIRMAN (SHRI JAG-ESH DESAI): He can reply to that.

SHRI A. 'G. KULKARNI: Let the Home Minister speak out Advaniji, you are such a respected leader. You agree with what the Home Minister says and not what Mr. Gopalsamy or somebody else says (Interruptions) ...

SHRI V. GOPALSAMY: Mr. Kulkarni, I need not agree with his views ... (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Sir, another point that was made during the various interventions was that the nonourable Home Minister had to go through the Zilla Parishad elections are entirely an affair of the State. I just want to remind the House of another incident in 1978. At the time, the Government in nower at the Centre was the Government in which Advanin himself was a member-he was a member of the Cabinet-and during the Zilla Parishad election in Karnataka, though the State Government was perfectly capable of handling the elections, Shri Mandal, the then Minister of State Home Afrairs, was sent there by the Cortral Government to look after personally the elections over there .....

SHRI PARVATHANENI UPENDRA-It was tota Zilla Parishad election, but it was a Pailiamentary election

THE VICE-CHAIRMAN (SHRI JAG-ESH DEGAI); Why do you want to reply? Somebody from this side can reply to that point because there are so many speakers still to speak.

SHRIMATI JAYANTI NATARAJAN: Sir, I am perfectly aware of the difference between n Zilla Parishal election and a Parliamentary election. But the fact remains that law and order is equally maintained by the State Government during these elections also and the State Government is supposed to be responsible for

maintaining law and order there. And. Sir, without the consent of or any request from the Government in power in Karnataka, they deployed the Central Reserve Police Force there during those elections and now they are getting up here and saying that the honourable Home Minister goes in his personal capacity to campaign in the election. This is wrong. I, therefore see the double standards that are applied and I just want to remind the honourable House of this fact.

Then, Sir, about patriotism: I just want to make one point. Sir, it has come to my notice that a charge-sheet has been filed and served on a very senior IAS officer in the Andhra Pradesh Government and the charges that have been levelled against (Interruptions) ... Sir, if I am wrong. I will immediately withdraw those words because this is a matter which is capable of verification easily, and I say so the greatest responsibility (Ir erruptions) that a senior IAS offficer in Andhra Pradesh Government has been charged with involvement with a prominent forum of social action involving people from all walks of life for social reconstruction tackle rising unemployment and he has charged that he was involved in the setting up of a socio-economic action force with the object of preserving national integrity, removing casteism, communalism, regionalism and linguistic chauvinism and that he was involved with the Bharat Sena intended to safeguard fundamental rights guaranteed by the Constitution, to create a caste-free society and with appealing to the people to support and strengthen the forum ... (Interruptions) . This is the charge-sheet ... (Interruptions) ...

SHRI PARVATHANENI UPENDRA: Let her mentios the name What is the name?

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI); She has already said that she is prepared to withdraw if it is wrong and she has also said that she is saying this with the greatest sense of responsibility. SHRIMATI JAYANIHI NATARAJAN: I have already said that I will withdraw the words if I am wrong. Therefore, I say (Interruptions) ...

SHRI B. SATYANARAYAN REDDY: I do not know who gave her all these things

THE VICE-CHAIRMAN (SHRI JAG-ESH'DESAI): You see, she is a responsible Member of this House

DR. G VIJAYA MOHAN REDDY: She is making irresponsible statements... (Interruptions) ...

SHRIMATI JAYANTI NATARAJAN. So much about the patriotsm of the Chief Minister of Andhra Pradesh and about what the honourable Home Minister said his election speech about the in judgement. Then, Sir, about allegations of corruption: We have argued at length. . ...(Interruptions) ... We have argued at (Interruptions) ... We have argued at length about whether the observations made were in the judgement or not. We spent almost one day arguing whether what the honourable of Telgu Desam called the allegations of the petitioner were a part of the judgemest or not I won't go into all that, I want only to remind the House of a very important fact all of us forgot. There were four petitions filed—one for a quo-warranto and another for imposing President's rule in the State. Both these petitions were dismissed. But two writ petitions, one asking the Central Government start prosecution for FERA and Incometax violations, and another calling upon Government to appoint a the Central Commission of Inquiry under the Contmissions of Inquiry Act—these two writ petitions have been admitted, and they are pending, and in the operative portion of the judgement of His Lordships, Justice Anjaneyulu says:

"The above allegations, which are merely illustrative and are not exhaustive, give an account of some of the serious allegations made agaist the first respondent. It is not possible to know at this stage whether these allegations are true or not, because the first respondent in the affidavit filed by him did not chose to deay the allegations. He only

characterized them as frivolous, scandalous and ill-merited'."

(Interruptions)

Why don't you listen? I am sorty I can't help your comprehension. I have better knowledge than you have

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): You plase look at me and speak Please go ahead.

SHRIMATI JAYANTHI NATRAJAN: You must protect me from them also. I am not saying anything unparliamentary

So he characterized them as "frivolous, scandalous and ill-merited". Then he says:

"The counter-affidavit must have been drafted by expert legal advisers of the first respondent and It is not as if the first respondent omitted to deny these allegations by accident."

Now, this is not from the petitioners' side or the Member of the Congress Party who filed the petition. This is the finding. It is not as if ...

SHRI PARVATHANENI UPENDRA: I said in the morning that at that stage he did not file the counter affidavit on the allegations. The question of the jurisdiction of the court to consider the petition was questioned...(Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Their Lordships said:

"We had to go through this exercise at considerable personal inconvenience because we are conscious that unless a rule nisi should not be issued in these writ petitions unless a strong prima facie case is made out"

They thus are of the opinion that this is a very important matter. After that, Sir, very significantly, they immediately admitted the two writ petitions and they posted them for hearing. The ultimate decision of the court is something we all know.

SHRI PARVATHANENI UPENDRA; The matter is sub judice. And she tells that unless there are valid groups. (Interruptions) A lawyer should not say that, (Interruptions) The hearing has not started. She cannot put words in the mouth of the Judges. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): I am hearing each and every word very carefuly. (Interruptions)

PROF. C. LAKSHMANNA: You may be hearing the whole thing very carefully. But at the same time you allow the Member to say that only after having considered the whole thing it must have been admitted. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): She said that there was a prima facie case because they have admitted it. It is quite in order.

SHRIMATI JAYANTHI NATARAJAN: On final word, Just one more sentence. He said that the hon Home Minister called upon the people to destabilise the Andhra Pradesh Government. I tried to interrupt at that time. But the tempers were running high and I could not make myself heard. You can check the record. He actually misquoted even their own press reports when he said that the Home Minister had said that the Government would be overthrown. What actually happened was that he called upon the people of Andhra Pradesh.

SHRI PARVATHANENI UPENDRA. I did not say that. You can see the record.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): It is on record and he will deal with it.

SHRI PARVATHANENI UPENDRA: It is on record as my charge against the Home Minister. I said that this is an indication of the Centre's effort to destabilise the Andhra Pradesh Government.

SHRIMATI JAYANTHI NATARAJAN: That is what he said. I accept it. My point is this. All that the hon Home Minister did was to call upon the people of Andhra Pradesh to wake up to the misdeeds of the Telgu Desam Government headed by Mr. N. T. Rama Rao. He called upon the people of Guntur to throw him out. Sir, if I may say so, they have convincingly thrown him out.

भी बोरेन्द्र बर्मा: माननीय उपसभा ध्यक्त जी, केन्द्रीय गृह मंत्री माननीय बृट, सिंह जी द्वारा एक दिसम्बर, 1987 को गुन्टूर श्रान्ध्र प्रदेश मे दिए गए भाषण पर जो चर्चा हो रही है....

श्री बूटा तिह: कथित भाषण.... 🗡

श्री वोरेग्द्र वर्मा: जो 2 दिसम्बर 1987 को न्यूजटाइम में प्रकाशित हुन्ना है उस पर उठे विवाद पर माननीय सदन के माननीय चैयरमैन महोदय ने श्री उपेन्द्र जी को विशेष उल्लेख का ग्रवसर प्रदान किया था । मझे इस बात का दुख है कि सरकारी पक्ष की ग्रोर मे उस वशेष उल्लेख के ऊपर तो कुछ भी नही कहा गया लेकिन मख्य मंत्री के ऊपर जो तीन-चार रिटे ग्रान्ध्र प्रदेश के हाई कोर्टो मे उठाई गई है, उन रिट पिटीशस में दिए गए ऐलिगेशस की निरंतर चर्चा रही । मेरे माननीय सदस्य जो मेरे बरावर बैठते है ग्रौर पीछे बैठते हैं उन्होंने लगातार ही उन ऐलिगेशस को जो कि पिटीशस मे दिए गए हैं पढ़कर दोहराया। भैं भी कहता रहा कि ग्रापरेटिव पार्ट श्राफ दि जजमेट क्या है उसको बताइए। लेकिन वे ऐलिगेशंस पढ़ते रहे ग्रौर नतीजा क्या हुम्रा कि उन चार में से दो रिट पिटीशंस तो हाई कोर्ट ने रह कर दी, बाकी दो की ऐलिगेशंस वे बराबर पढते रहे मुनाते रहे।

श्री राम श्रवधेश िह : समय काटने के लिए इनके पास दूसरा कोई चारा नहीं था। (व्यवधान)

ज्यसमाह क्षः (श्री जमेश देशाई): मैं भी यहां पर मौजूद था ऐसा आप मत कहिए....(व्यवधान) 5-00 P.M.

श्री वीरेन्द्र वर्माः मान्यवर जो 2 विसम्बर को यह समाचार प्रकाणित हुआ है, अगर यह सही नहीं है तो गृह मंत्री महोदय को 2 को ही रात को इसका खंडन कर देना चाहिए था जो 3 नारीख को प्रकाशित हो जाता । तीन तारीख को खंडन कर देना चाहिए था जो चार तारीख में प्रकाशित हो जाता । तीन तारीख को खंडन र देन च हिए था जो चार त रख क प्रकाशित हो ज त लेकिन हमारे गृह मंत्री जी ने खंडन नहीं किया और यहां 4 तारीख को हाउस में भा गया। जाहिर है इसमें सच्चाई है।

श्रौर जो उन्होंने कहा है मुझे इसके ऊपर गम्भीर मारोप है। गम्भीर मारोप इस वजह से नहीं कि कोई मामली ग्रादमी है में तो मामली ग्रादमी इस सदन के किसी भी सदस्य को नहीं मानना ये सब प्रति-िठत है लेकिन गृह मंत्री जी केन्द्रीय सरकार के ग्रान्य प्रदेश के मुख्य मत्री को पथकवादी कहे उनको चीट कहे उनको पेटी-पोलिटिशन कहे इसकी नै घोर निन्दा करता हुं। पृथकवादी किन शब्दों मे ? माना वह नागालैंड गये ग्रौर नागालैंड मे नागालैंड नेशनल डेमोकैटिक पार्टी के समर्थन मे गये हरियाणा में लोक दल के समर्थन में गरे। ग्रगर उन्होने भ्रपनी पार्टी का नाम नेशनल रख दिया तो उसका इरादा यही है कि म्राहिस्ता-ग्राहिस्ता वह भी सारे देश में बढेगी । अन्ना डी० एम० के नेशनल पार्टी है वह भी स्रागे बढेगी । एन० एन 🛮 डी 🤉 पी० की सरकार एक बार नागालैंड मे बन चकी है। उसके समर्थन मे वह गये। हरियाणा में लोक दल के समर्थन में गये । यह मानते है कि नागालैंड श्रौर हरियाणा मे नेलग देशम पार्टी की कोई यनिट नहीं है लेकिन गये थे काग्रेस को हराने के लिए। उनका मध्य उद्देश्य था काग्रेस को हराना । क्यो गये काग्रेस को हराने ? इसलिये गये कि यह काग्रेस की सरकार सारे प्रदेशों की विपक्षी सर-कारों को ग्रस्थिर करने का प्रयास करती रही है।

> ः ः श्री**बटासिहः** झूठहै।

श्री बोरेन्द्र वर्मा: कैसे करती रही है यह ने बताना चाहना हू। सन् 1983 मे ग्रान्ध्र प्रदेश की जनता हारा चुनी हुई सरकार को फिराया गया। सन् 1984 मे हमारे मित्र बैठे है मट्टू जी इनकी मरकार को गिराया गया। इनके साथ हम सारे के सारे ... ...

श्री राम चन्द्र विकलः (उत्तर प्रदेश) विकार प्रदेश) विकार प्रदेश के आपने 9 च,ज्यो की मज्कारों को गिराया थां (अथवान)

श्री वीरेन्द्र वर्मा : ग्रापकी तरफ से वह बोलने वाले है मैं अपनी तरफ मे बोल रहा हूं। ग्राप क्यों बोल रहे हैं। वह जवाब दे देंगे (व्यवधान) सब उनके साथ राप्ट्रपति जी के यहा एतराज करने के लिए पहचे । वहा सरकार गिराइ ग्रौर मुख्य मंत्री बनाया शाह साहब को । शाँ साहब की हिट्टी का पहले भी इन्हें पता था ग्रौर शाह साहब की हिस्ट्री का ग्रब भी इन्हें पता है । शायद गलती इस समय तस-लोम करते हो । ग्रगर गलती तसलीम नहीं करते तो नेशनल कार्फेंस से कैसे समझौता करते । नागार्लंड मे काग्रेस सरकार को स्थिर करने के लिए हरियाणा मे भी काग्रेस सरकार को िथर करने के लिए वह वहा पहुंचे । रही यह बात कि वह पैसा लेकर गये तो स्रापको भी यह नही कहना चाहिये । ग्राप जै । पैसा तो किसी के पास नही । आप क्यो कहत हे ? पैटी पोलिटिशन कहना चीट कहना-पुथकवादी कहना ग्रौर किसी के लिए नही गह मंत्री भी के लिए सर्वथा ग्रशोमनीय <sup>3</sup> । मैं हदय से इसको कंडम करता हूं निन्दा करशा है ।

सन 1982 में गढवाल में हेमबती नत्त्रन बहुगुण चुनाव लड रहे थे। मै उस समय उनके साथ नहां था लेकिन शंच प्रदेशों के मध्य मंत्रा पंजाब के. हिमाचल प्रदेश के, हरियाणः के, मध्य प्रदेश के, उत्र प्रदेश के और न जाने कि 🖹 ही अपटपी दहा पहुंचे। किसी एक पक्ष की बात नहीं कर रहा ह । लेकिन मुझे इस बात का अत्यन्त दुख है कि इस प्रकार की बाते कही गई है। मुझे इस बात का प्रसन्नता है कि माननीय ग्रह मन्नी जी ने मार्कसिस्ट पार्टी के बारे में कह है कि सी पी एम सिद्धान्तो की पार्टी है, किन्तू पैटी पोलिटिणियन्स को स्पोर्ट करती है। यह तो खुशी की बात है कि ग्रापने उनकी तारीफ की है। उनका दिम ग सीफ है, वे सिद्धान्तों के प्रनुसार चलते है । लोरिन बेस्टबाल और विपरा में तो बाई सस्ट पार्की की सरगर है, अ।प

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उनका विरोध किस वजह से करते है ? अगर मार्कसिस्ट सिद्धान्तो की आप तारीफ करते है तो उनकी सरकार का विरोध क्यो करते है ?

Table 1 Page 1 Table 1

श्री सास ्रुष्ण श्राडवाणी : इनके एक मती ने कहा था कि उसी पी एम की सरकार को बेग्राफ बंगाल में फेंक

श्री वीरेन्द्र वर्मा : एक बात में श्रीर कहना चाहता ह । जो गोरखा नेशनल लिब्रेशन फन्ट है उसका ग्राप समर्थन क्यों करते है ? यह बात उचित नहीं है।

श्री बुटा सिंह इसका समर्थन नहीं कर रहे है... (व्यवधान)।

श्री वीरे वर्माः श्रीमन्, अगर <del>क्राप क्राज्ञा</del> प्रदान करे तो मैं क्रापके माध्यम से यह भी प्रार्थना करना चाहता ह कि देश के गृह मत्नी सन् 1984 से पूर्व खुल्लनखुल्ला प्रदेश की सरकारो को स्थिर करने की कोशिश नही करते थे, न्द्रीय सरकार भी खुले आम ऐसा प्रयास नहीं करती थी, लेकिन अब अगर विभिन्न प्रदेशों की सरकार को अस्थिर किया जाएगा, प्रदेश सरकारो को खुल्लमखल्ला अस्थिर करने की कोशिश की जाएगी तो यह हमारे देश की एक । और अखण्डता श्रौर लोकतत्री प्रणाली के लिए खतरा होगा । प्रापको देश की एकता और ग्रखण्डता को चुनौती देने के काम कभी नहीं करने च हिए । इसलिए जब आपकी तरफ से इस प्रकार की बाते कही गई तो मुझे अञ्छा नहीं ला। एक दफा नहीं, ग्रापने चार दफा ग्रधिकारियो को ग्रपने भाषण में चेतावनी दी । ग्राखिर निष्पक्ष चुनाव हो, यह सभी चाहते हैं। देश मे निष्पक्ष चुनाय हो, यह सारे देश मे डेमोकेसी के हित में हैं। इसकी हम सबको चेष्टा करनी चाहिए ग्रौर भ्रापको भी क नी चाहिए। ग्रभी सहारनपुर में लोक सभा का उप-चुनाव हुन्ना था, वह

कितना निष्पक्ष हुन्ना है ? नागाल ण्ड मे

चुनाव हुए, वे कितने निष्पक्ष हुए इसलिए में आपसे प्रार्थना करना चाहता हं कि लोकतली प्रणाली की सफलत। के लिए यह ऋवश्यक है कि हमारे देश मे निष्पक्ष चुनाव हो, इसमे किसी क। मस-भेद नहीं हो सकता है।

by Minister

क्षी हरवेन्द्र सिंह हंसपारा : (पंजाब) : हरियाणा मे भी चुनाव हुए है। बहां की ग्राप बात वयो नही करते है?

श्री वीरेन्द्र वर्मा: हमने चेयरमैन महोदय से प्रार्थना की थी कि वथ केप-चरिंग की जो शिकायत की गई है, शायद माननीय सदस्य श्री वसल ग्रीर श्री मिलक की तरफ से की गई थी, उसके बारे में हमने कहा था कि हम डिसकशन के लिए नैयार है...(व्यवधान)

श्री बूटा सिंह: सी० पी० एम० ने भी की थी।

श्री वीरेद्र वर्मा : मैने कहा या कि हम इस पर डिनकशन के लिए तैयार है, आप इजाजत दीजिये । हरियाणा के इलेक्शन्स में जो बूथ केपचरिंग की शिकायत की गई थी, उसके बारे में हमने कहा था कि हम डिस्कशन के लिए तैयार हैं, द्वाप इजाजत दीजिये ् . . (व्यवधान) लेकिन में यह कहता हू कि यदि आप इजाजत दे तो उसको भी डिसकश करने के लिये तैयार हैं। (व्यवधान) भजनलाल को भी डिमकस करने के लिये तैयार हैं।

श्री हरवेन्द्र सिंह हंसपास : भजनलाल वहां नहीं थे। (व्यवधान)

श्री बीरेन्द्र वर्मा: ग्रगर भ्रष्ट।चार के मामले में डिसकस करना चाहते हैं तो में सौ बार यह मानता हू कि ऋाप भजनलाल को डिसकस कर लें फिर कुछ करने की जरूरत ही नहीं होगी।

मान्यवर, प्राखिर में द्वापके माध्यम से मैं गृह मंत्री जी से यह बात कहकर

बैठ जाना चाहता हूं कि देश एक है, देश की एकता ग्रौर भ्रखडना हमे भ्रौर भ्राप सभी को सबसे प्यारी है। जिलना भी नुकसान हो चुका है देश को खडित होने से ग्रौर जो ग्रागे करने का इरावा है यह देश का जानी दश्मन है। मै गृह मंत्री जी से यह निवेदन करना चाहता हू कि स्टेट ग्रौर सेन्टर के रिलेशस सिद्धान्ती पर म्राधारित रहने चाहिए जिसमे केन्द्र यौर स्टेटम आपन ने संदभाव औं प्रेम के मार्थ काम करते रहें ख़ौर इस देश को भ्रामे बढाने में भ्रपना योगमान दे । जिस प्रकार की ध्रनर्मल बातें आंध्र प्रदेश के मुख्य नंत्री के खिलाफ बेब्नियाद तरीके से कही गई है में उनका कड़ा विरोधी हूं। जिस दिन कोर्ट यह साबित कर देगा, में सबसे पहला इंसान हूंगा एक म्रादमी के खिलाफ, मैं भ्रष्टाचार का जानी दुश्मन हूं, खडा हूगा, उसका विरोध करूगा । इसलिये में यह उम्नीद करता हू कि लोकतन के हित में, देश की एकता और अखडता के हित मे और केन्द्र और राज्यों के रिलेशस के हिता मे श्राप राज्यो में विपक्ष की सरकारों को अस्थिर करने की कोशिश बन्द करे। इसी में देश का हित है, इसी में जनदा काहिद है।

SHRI P. CHIDAMBARAM Mr. Vice-Chairman, I rise ...

र्था राम ग्रवधेश सिंह (बिहार) प्रती जी क्या जवाब दे रहे है? (व्यव-धान) . . . .

उपसभाध्यक (भी जगेश देसाई) : जबाब नही दे रहे है, इटरवीन कर रहे हैं।

श्री राम अवधेश सिंह: प्वाइट आफ ब्राईर । महोदय, खामकर गृह मंत्री, माननीय बुट सिंह के खिलाफ ये सारी बात हुई है, इसलिये उनको ही इस पर मफाई देती चाहिए । सरकार के किसी ग्रौर श्रादमी को इस पर नहीं बोलना चाहिए, केवल गृह मंत्री को ही इसका जवाब देना चाहिए।

THE VICE-CHAIRMAN JAGESH DESAI): Hon. Minister can speak on the subject, and I have allowed him. He is intervening.

SHRI P. CHIDAMBARAM: Vice-Chairman, I rise to intervene in this debate only to highlight certain aspects which, I think, have tended to be clouded and, if I may sav, clowded out by the din and the noice were generated during the last three

I went to Guntur a day prior to the Home Minister's visit to the district. One goes as a party worker. Singhji is, I think, first and foremost a humble worker of the great party. Indian National Congress.

SHRI PARVATHANENI UPENDRA: Say Congress-I. We do not accept you as the Congress. You are a usurper,

SHRI P. CHIDAMBARAM: endraji has the habit of accepting on which the people have nothing pronounced again and again. I went as a humble worker of the Congress

SHRI B. SATYNARANYAN RED-DY: . . to destabilise.

SHRI P. CHIDAMBARAM: believe many other workers of the Congress went there But if the Telugu Desam party is so fragile that it will be destabilised by five humble workers visiting Guntur, I can only be sorry for the Telugu Desam party.

PARVATHANENI UPEN-SHRI DRA: You have seen in 1984. Don't forget that. (Interruptions) how to deal with you. That is a different matter.

SHRI P. CHIDAMBARAM: I not raising my voice. I am not shouting at them. Why do they get angly? (Interruptions)

Sir, I do not know whether you have visited Andhra Pradesh recently. Even if you had, I am sure you would not have had an opportunity to visit Guntur District. We arrive in Vijayawada and we have to drive about 200 kms...

: 7

DR. G. VIJAYA MOHAN REDDY: Twenty kms.

SHRI P. CHIDAMBARAM: I was thinking of Hyderabad. We arrive in Vijayawada and drive about 20 kms. When we enter Guntur, we are told that Neerukonda village is in this District and it is nearby. Memories crowd into our mind. One cannot banish from one's mind the hottible massacre that took place in Neerukonda. (Interruptions)

DR. G VIJAYA MOHAN REDDY: What about Bihar?

SHRI V. GOPALSAMY: Jungle law prevails in Bihar. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Why do you interrupt the hon. Minister like this? I do not understand.

SHRI P. CHIDAMBARAM: MLA of the Congress Party, Mr. Johny... (Internuotions) 1 think. there is some problem in the seat in which he is sitting. I request you to allot him a seat somewhere else Mr. Iohny receives us and he nairates a story in which the motorcade of Shri Vengal Rao was attacked a couple of days ago, in which Mr. Johny was also injured. One, therefore, listens to him, one forms opinions (Interruptions) and one is affected by the fact that an MLA is attacked by certain people during the election campaign. One cannot brush that aside One has to keep it in mind. Sir, another citizen of India, who, I believe, is a good Indian and a good Telegu, one Mc Dronamiaja Satyanarayana. . (Interruptions)

SHRI PARVATHANENI UPEN-ENDRA: He is a bigger?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). It will not go on record.

SHRI P. CHIDAMBARAM. Is he not a Telugu? Is he not an Indian? They are now using epithets against a person who is not in the House to defend himself?

SHRI PARVATHANENI UPEN-DRA: What have you been doing all along, for the last three days?

SHRI P. CHIDAMBARAM: He cannot use words like \* It is very easy for me to say that one recognises one's kith and kin Sir, we are told about the writ petitions filed by him. We are told about the proceedings in the High Court. We read about the arguments which were addressed in the Court and we know that a full Bench of the Andhra Pradesh High Court has posted two writ petitions for hearing on the 15th December.

SHRI B. SATYÁNARAYAN RED-DY: We have also read about the Chief Justice...

SHRI P. CHIDAMBARAM: Sir, there is really something wrong with him.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Reddy, he is stating the fact about the posting of the writ petitions for hearing. (Interruptions)

SHRI P. CHIDAMBARAM: There is something fundamentally wrong with him. We are speaking about the two writ petitions being posted, find a you, preemptorily for hearing on the 15th December after fixing definite deadlines for filing of a detailed counteraffidavit and reply and any documents. It is now-I would not say it is unprecedented-certainly a matter of moment that a full Bench of the Andhia Pradesh High Court should decide to hear considering the gravity of the issue raised before it, the two writ petitions on the December These are not things which we can brush aside. They are very much These influence in our mind. thinking. These influence are speeches. These influence the words which we use. We go down and address meetings. I address meetings I have no hesitation in stating what I spoke at these meetings. You had no complaint against me earlier and I am

<sup>\*</sup>Not recorded.

sure you will have no complaint now also, I said, five years ago, the people of Andhra Pradesh voted for Shri N. T. Rama Rao because he promised a different kind of Government. I spoke in English, I was translated into Telegu (Interruptions): Yes, I said, of course, it is a different kind of Government The Congress Party for several years gave you a party government, but here is a Government which is giving you a family government, government of one family. (Interruptions) Of course, some people would have accepted what I said and some would not have accepted.

SHRI PARVATHANENI UPENDRA-What about your Congress(I) Government? Is is not a heirarchy Government? How has Mr. Rajiv Gandhi come?

SHRI P. CHIDAMBARAM: You say times. So the point is, am addressing an election meeting. (Interruptions), Mr. Upendra and have not formed a mutual adminration society for singing the praises of Shri N T. Rama Rao, I am addressing an election meeting and there the words uttered are conditioned by the fact that the Guntur Zila Parishad elections are being held under shadow of corruption charges against NTR by a citizen of India in the Andhra Pradesh High Court. They are indelible facts. (Interruptions) is really unfortunate. What is wrong with him? What is wrong with your party colleague, Mr. Upendra?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You go on.

SHRI SATYA PRAKASH MALA-VIYA: On a point of order. (Interruptions). Kindly ask him to take his seat. I am on a point of order.

मेरा व्यवस्था का प्रक्त है। जो इश्यू है वह यह नहीं है कि चिदम्बरम जी ने जाकर चुनाव सभा मे क्या भाषण किया.. (व्यवधान)... हमारी बात सुन लीजिये।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He is perfectly

right. What they are saying is within their right.

SHRI PARVATHANENI UPEN-DRA: What they are saying is right. We were also saying during Haryana elections...

श्रीमती रेणुका चौधरी लोग क्या कह रहे है वह हम सुना रहे हैं ...

श्री सत्य प्रकाश मालबीय: मेरा निवेदन यह है कि चिदम्बरम जी ने वहां चुनाव सभा में क्या कहा यह इश्यू नहीं है... (व्यवधान).... मेरा निवेदन यह है कि इश्यू यह है कि श्री बूटा सिंह जी ने अपने भाषण में वहा पर क्या कहा । लेकिन मिस्टर चिदम्बरम ने अपने भाषण में वहा क्या कहा यह इश्यू नहीं है और न यह गूटूर..... (व्यवधान)... का प्रश्न है। मेरा निवेदन है कि बूटा सिंह जी ने जो कहा उमको डिफेड करने के लिये वे कहें लेकिन क्या उन्होंने वहा पर भाषण दिया है, उसकी कोई रिलेंबेंसी यहां नहीं है।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He is also talking of election He also had gone there.

SHRI PARVATHANENI UPEN-DRA: Whatever he is saying, there is no validity in that. In my special mention I did not say anything as to what Shri P Chidambaram said.

SHRI P. CHIDAMBARAM: I am only making a preamble to what I have to say. Mr. Upendra, I have to build up my argument. I did not say that Mr. Upendra criticised me. Listen to the debate. Ask your colleague to sit down. It is a debate and let us understand that it is a debate (Interruptions). Will you allow me to speak? This is a debate, they should understand that. I had gone to address the Guntur Zila Parishad election. I have addressed...

PROF. C. LAKSHMANNA: In that case I also went to the Guntur Zula Parishad elections, I also addressed meetings. Would you allow me to speak?

Statement

JAGESH DESAI): Please sit down. (Interruptions). I will allow you. When Mr. Virendra Verma was talking about Kashmir and other places, I did not say that he cannot speak all that (Interruptions). I have given my ruling and I allow him to speak.

PROF. C. LAKSHMANNA: No, don't allow him to speak.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have allowed him. I have given my ruling.

SHRI P. CHIDAMBARAM: With all respect to our far more senior Members, they should understand how a point is debated. I am debating a point. A person who goes to an election campaign cannot brush aside or close his eyes to the fact that the Guntur Zila Parishad election was fought under the sadow of grave charges, levelled against Mr. N T. · Rama Rao by a citizen of India and a resident of Andhra Pradesh in Andhra Pradesh High Court. That is a fact: it cannot be wished away. It (Interruptions). What is is a fact. wrong with my euderly friend? What is wrong with him today? You not wish away the fact.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Have some patience If the Minister does not speak to the point, I will stop him. But I feel ne is making an argument . (Interruptions)

SHRI P. CHIDAMBARAM: It is an argument Please understand this. Please ask him to bear with me for five minutes. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This whole issue is on the Guntur election.

SHRI P. CHIDAMBARAM: It is an election. It is an unfortunate fact but it is a fact. It is unfortunate for the Ielugu Desam Party I say this with considerable sympthy for them. They were fighting an election. (Interruptions) They were fighting an election under the grave handicap imposed by the two judgments (Interruptions)

THE VICE-CHAIRMAN (SHRI AGESH DESAI): He is not yielding. (Interruptions)

SHRI BUTA SINGH: Why are you cothered about these things?

SHRI PARVATHANENI UPENDRA; She is sorry he did not spend more time there.

SHRI P. CHIDAMBARAM: If hon. Member has exhausted her lung power, we can collectively exercise our brain power. ... I sympathise with them. They were fighting an election.. .. There is no way to make me sit down until I finish my speech And don't even try to.. They were fighting an election under a considerable handicap. The handicap was an acquired handicap, handicap which was acquired by, according to me, five years of misrule That is the handicap which they acquired. When you fight under suh a handicap. .(Interruptions\

SHRI PARVATHANENI UPENDRA:
As you fought an election in Haryana under the shadow of Bofors

SHRI P CHIDAMBARAM: Naturally when they fight an election......

श्रीमती रेणुका चौछरी चालीस साल में काग्रेस का क्या निशान नंगा भूखा हिन्दुस्तान ।

SHRI P. CHIDAMBARAM: Naturally when they fight an election under such a handicap, naturally when a party . . (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DTESAI): You cannot interrupt like this on every sentence.

This is very unfair. If you do like that I will order it not to go on record.

SHRI P. CHIDAMBARAM: Sir, when they fight an election.

SHRI A. G. KULKARNI: Chandika

श्रीमती प्रतिशा सिंह (बिहार) : माननीय उपसभापित जी मैं केवल एक मिनट लेना चाहती हू। मैं बीच में कभी इंटरप्ट नहीं करना चाहती हूं। श्रीमती रेणुका जी ने की इस बात पर कि चालीस वर्ष मे नगा भूखा हिन्दुस्तान है मैं सिर्फ इसको कट्राडिक्ट करना चाहती हूं। मैं केवल यह कहना चाहती हूं कि पांच साल मे जायद एन टी र माराव ने आध प्रदेश को भूखा, नंगा तो नहीं कर दिया किगूटूर में एक मामूली चुनाव में हम जीत गये?

श्रीमती रेणुक चौधरी चूकि हम रोटी, कपड़, ग्रीर मकान दे चुके हैं।

श्री मोर्जा इशिव्येग (गुजरात) : इस देश के लोगो ने म्लोगन तो यह भी लगाया था कि—

> इस देश का नेत कैमा हो, राजीव जैसा हो।

यह नारे भी लोगों ने लगाये थे । वह उनको सुनाई नही दिये । वह एक कान तो खुला रखती है ग्रौर एक कान को बन्द रखती है।

SHRI P. CHIDAMARAM: When they fight an election...(Interruptions)

SHRIMATI JAYANTHI NATRA-JAN: Sir, I take serious exception to what the hon Member has said about a Member here..... You should expunge it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). It is not on record (Interruptions) They are not on the record I have checked up.

SHRI P. CHIDAMBARAM: Sir, we are grateful to you that nothing

which honourable Member, Renukaji, says ever gets into the record... (Interruptions) ...

SHRIMATI RENUKA CHOWDH-URY: What grateful? . (Interruptions) It is on record. Otherwise ... (Interruptions) .

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): What do you want?

SHRIMATI RENUKA CHOWDHU-RY: The Member took serious exception to a remark which I made. It is on record.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I said it is not on the record (Interruptions) ...

SHRIMATI RENUKA CHOWDHU-RY: Otherwise she should apologize. . (Interruptions)...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) If you behave like this, I will have to ... (Interruptions). I am on my legs. I have checked up and it is not on the record... (Interruptions)

SHRI P. CHIDAMBARAM: the total electorate in the Guntur Zila Parishad is 20,76,283. Naturally, Sir, a party which is the ruling party in the State, cannot afford to lose election involving so many voters. In fact, if I may make a very simple comparison, the electorate is three times the size of Nagaland's which is last state which went to election and, in his wisdom Rama Rao thought it fit to go to Nagaland and woo six lakhs of voters in an election in which he had no stake one is entitled, to expect that he, very naturally is concerned about wooing an electorate of 20,76,283. But in his anxiety to woo 20 76,283 voters, by certain actions which his party took, by a certain conduct, by certain signals which went out to the people certain people went to Guntur and camped there--certain messages were silently and subtly spread among the electorate. I was told, and the Home Minister in my discussions with him told me

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that he was told, by a large number of people; rightly or wrongly, that in their perception they feared that the electrons may not be free or fair. This is a perception which people had.

# SHRIMATI RENUKA CHOWDHU-RY Oh, I see'

SHRI P CHIDAMBARAM: We are glad she can see .. (Interruptions)

SHRIMATI RENUKA CHOWDHU-RY Certain uncertains . (Interruptions) . .

SHRI P. CHIDAMBARAM; May I congratulate on the fact Renukaji that she can see?

SHRIMATI RENUKA CHOWDHU-RY: It is amazing that in his great wisnobody is prone to certain perceptions, certain this, certain that--full of uncertainties. के जी बी कती नहीं।

SHRI A.G. KULKARNI: Please don't talk like an . (Interruptions) ...

SHRI P. CHIDAMBARAM: Sir, how can one close one's ears and shut one's eyes to what people come and tell him, to what people come and explain to him?

SHRIMATI RENUKA CHOWDHU-RY; People without vision.

SHRI P. CHIDAMBARAM: For example, Sir, can I ignore the fact that, while charges were levelled by this side against Mr. N.T. Rama Rao and when they were vigorously rebutted, the honourable Member, Mr. Vajpayee, who sat there with his usual beatific smile, did not defend them? Can I ignore that? I can't.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): He is a very sober man.

SHRI P. CHIDAMBARAM: Sir, can I ignore the fact that although the Lok Dal (B) owes a great debt of gratitude to M1. N.T. Rama Rao for campaigning

for them in the Hatyana elections, Mr. Virendra Verma said "I do not support N.T. Rama Rao?"

SHRI PARVATHANENI UPENDRA: He did not say that . (Interruptions)...

SHRI P. CHIDAMBARAM: Of course - he said it-"I do not support all that N.T. Rama Rao did."

SHRI PARVATHANENI UPENDRA: A point of clarification I can understand, the Minister does not know enough of Hindi What he said at the end was, "if the High Court ultimately upholds these charges, and if he is proved corrupt, I will be the first man to oppose him"

SHRI P. CHIDAMBARAM: I heard' the translation that way, All right, That is a minor point.

SHR1 PARVATHANENI UPENDRA: Please give your ruling.

SHRI P. CHIDAMBARAM: If It is not there, it is not there. I withdraw that portion Sir, how can I ignore the fact that with all his eloquence in defending and upholding the Centre-State relations, Mr. Dipen Ghosh did not defend Mr. NTR? How can I ignore the fact? I cannot. These are the facts which stare at you. Therefore, when you go to Guntur, these are the facts which stare at you People tell you about Neetukunda, People tell you about the High Court writ petition. People tell you about Karamchedu. People tell you about free fair elections. People tell you about the to be put.. pressures that are sought People tell you about the State Home Minister, We are now talking about the Union Home Minister, People tell you about the Home Minister who belings to the district, camping there for ten days. Nothing right or nothing wrong I am not questioning his constitutional right to do that. People tell you about that. In that context, we make election speeches.

Sir, I think, we must recognise that there are two kinds of truth in India to day: One is the gospel truth, and the other is the gossip truth. Which truth do you want to believe? You have read out

a statement from the "NEWSTIME". You have not yet allowed—may be because of the constraints of the debate—you have not allowed the Home Minister to stand up

Statement .

SHRI PARVATHANENI UPENDRA:

I take serious objection Did the Home
Minister try to clarify for the last three
days in which we are having the debate?
Did he once get up and try to clarify?

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): The Home Minister said, "I will clarify at the time of my speech."

SHRI PARVATHANENI UPENDRA: I have repeatedly requested 'nim to clarify to end this controversy, but he was sitting silent

SHRI P. CHIDAMBARAM: I am not interested in your interruptions I am not taking note of your interruptions. I will not take note of your interruptions.

THE VICE-CHAIRMAN (SHRI JAG-ESH DESAI): I have made it very clear that the Minister said, "I will clarify at the time of my speech only."

SHRI P. CHIDAMBARAM: May be because of the rules of the debate, may be because of the constraints of the debate. maybe because of the way the debate has developed, maybe because of the ground rules we have laid down, the Home Minister has not yet said what he had said at Guntui I am not blaming you for that. I am making a statement of fact When he will reply. I am sure, he will say what he has said Until then, one, I think, while criticising (Interruptions)

Sir, I have told my learned friend that I was not going to take note of his interruptions Why should he interrupt? (Interruptions)

SHRI PARVATHANENI UPENDRA: I did not say anything against you You need not clarify anything. Did we say anything about your speech? (Interruptions)

SHRI P. CHIDAMBARAM I am defending like every one else.

SHRI NIRMAL CHATTERJEE; May I request him to be slightly fair? When he says that Mr Dipen Ghosh has not given defence of Mr NTR-I belong to his party- the point is, the issue was not defence of Mr. NTR. He said that he was describing a situation. Absolutely right. But in describing a situation, one might say that Mr. Dipen Ghosh has not defended Mi Rajiv Gandhi. But they are not the issues I accept his debating skill. May I, through you, request him to go above the school boys' level? It is not a college debate.

SHRI PARVATHANENI UPENDRA; We are discussing Mr. Buta Singh's statements. Where is the question of defending Mr. NTR? We do not want anybody to defend Mr. NTR We can defend him ourselve

SHRI P. CHIDAMBARAM: My appeal is, while you are entitled to criticise on the basis of the newspaper report, you must suspend judgement because you must allow the hon Home Minister to say what he had said And if he says that these are the words he had said, they can be the basis of a final pronouncement (Interruptions) The rules of the debate are that the Minister is going to reply at the end. We have agreed to a full debate. We are not wasting time. You have wasted enough time, and I am wasting the same amount of time!

SHRI B SATYANARAYAN REDDY: Why are you wasting the time?

SHRI P. CHIDAMBARAM: Because you have wasted the time, I am entitled to waste an equal amount of time

SHRI ALADI ARUNA alias V: ARU-NACHALAM (Tamil Nadu) Is this House for wasting the time?

SHRI P. CHIDAMBARAM: It is not only Mr. Dipen Ghosh on whose behalf Mr Nirmal Chatterjee took up cudgels, who has declined to defend Mi Rama Rao. Mr Jyoti Basu also, when asked to comment on the various corruption

### [Shri P. Chidambaram]

Statement

charges said: "I do not know much about it. "Mr. Baus said he did not know specific cases against Mr. Rama Rao," but Mr. Buta Singh told him of two allegations. One is regarding Income-tax evasion and the other about land dealings." Asked to comment on inquiry ordered by Mr. Rama Rao into corruption charges, Mr. Basu quipper, "this is news to me." Unless he has specific charges against leaders who ruled during the last so many years, the probe appears to be fantastic." Therefore, Sir, people will comment, people will say things.

SHRI NIRMAL CHATTERJEE: Why don't you quote him about Rajiv Gandhi also?

SHRI P. CHIDAMBARAM: Sir, people will say things, because it is the essence of democracy.

SHRI DIPEN GHOSH: One minute, Mr. Vice Chairman. So long I was silent and was listening to Mr Chidambaram's college-boyish debate because I knew how he had come to this Parliament and how he got the right to speak here. Had there not been snadow of AIADMK over him, he would not have come here. So, naturally I did not want to interrupt him because he is under the shadow of the AIADMK. However, when he referred to my speech on Friday on a point of submission I had clarified, as my colleague Mr Nirmal Chatterjee has clarified. When he refers to Mr. Jyoti Basu's remarks about NTR, will he kindly read that remark in the background of Jyoti Basu's of repeated remarks about Rajiv Gandhi being the fountainhead of all corruption?

SHRI P. CHIDAMBARAM: Sir, the point is that this is the essence of democracy. People will comment, people will criticise, people will indulge in a little rhetoric, people will appeal to voters to see their point. That is the essence of democracy and the essence of debate. One cannot become hyper-sensitive to this debate and this kind of rhetoric in an election. This is all that I wish to say. But then one or two things happened in

the course of the last two or three days of the debate which I desire to clarify, because we have been called by newspapers, friendly to thm, as barrackers.

SHRI PARVATHANENI UPENDRA: The "Times of India" is friendly to us?

SHRI P. CHIDAMBARAM. I did not say any name. I said a newspaper friendly to you has characterised us as barrackers. Another newspaper has said that Buta Singh Ji's colleagues, notably I, had made a falsification.

SHRI PARVATHANENI UPENDRA: Collect.

SHR1 P. CHIDAMBARAM: Sir, It want to answer this charge of falsification because I have the ruling of the Chairman who was sitting on the Chair that day. This is about the judgment. Let me read that portion of the record to establish who was making perhaps an unwitting error and who was saying what is correct.

Mr. Upendra said and I will only quote that one sentence

"The High Court has not passed any judgment so far, the petition is pending before them" etc...

SHRI PARVATHANENI UPENDRA; Please read the whole thing. Don't take one sentence out of context.

SHRI P CHIDAMBARAM: If he wants me to tead the whole thing, I will read the whole thing Referring to Buta Singh Ji, Mr Upendra said:

"He is highly misinformed. The hon. High Court of Andhra Pradesh has not passed any judgment so far. The petition is pending before them Even when the Prime Minister was asked during his recent visit to Hyderabad, he said: 'the matter is sub-judice; I will not' comment.' But by bringing the High Court into the picture, by ascribing all his remarks to the High Court, he has not only committed a contempt of the High Court, but was also indirectly trying to influence a judicial decision. That is my charge against him."

I interjected and said: about his sentence that the hon. High Court of Andhra Pradesh has not passed any ment so far-judgment-in the singularthe petition is pending before them, petition in the singular, I, said " I am sorry, Madam, I would not normally interrupt him. He has shown the courtesy or saying that he has no grievance against me. But I want to point out one thing. He is not correct when he says that there is no ment of the High Court. Four Writ Petitions were filed. Two Writ Petitions were admitted and have posted for final hearing on the 15th December. In the other two cases Madam, orders have been pronounced by a Full Bench. And an order pronounced by a Full Bench of the High Court is a judgment. We entitled to quote from the judgment. We are entitled to refer to the judgement. Therefore, it is incorrect to say that there are no judgements of the Andhra Pradesh High Court. There are two judgements of the Andhra Pradesh High Court, one delivered by the Chief Justice and one delivered by Anjaneyulu." Sir, I am not charging that Mr Upendra has made a falsification. He may have been genuin ly advised that the order pronounced by the Full Bench dismissing two Writ Petitions at the admission stage does not amount to a judgement. You may have been advised so. I do not believe Mr. Upendra is a lawyer. Some lawyer friends may have advised him so. I am not charging him with any falcification. But equally, Sir, I cannot be charged with falsification. are two judgements of the Andhra Pradesh High Court. Nobody can fals'fy anything. I am not saying you are charging .(Interruptions)

Statement

SHRI PARVATHANTENI UPEN-DRA: I am on a point of order. The Minister is entitled to give his clarification if anything has been said in this House in the course of the debate But he cannot answer to what newspapers have written ... (Interruptions) Why should he answer to these things?

SHRI P. CHIDAMBARAM: Sir. I am not charging anyone with anything. I am only saying that we on this side have been advised like they have been advised. We think they have been advised wrongly. They think we have been advised wrongly That is again the essence of debate. We have been correctly advised that there are two judgements of the Andhra Pradesh High Court dismissing two Writ Petitions at the admission stage but those are nevertheless judgements. In other matters the matter is pending ... (Interruptions) A lot of argument was on as to what is the judgement of Andhia Pradesh High Court.

SHRI PARVATHANENI UPENDRA:
Just one minute. I want to know from
the learned Minister because I am not
a lawyer, I am a layman, he is an
eminent lawyer and a Ministe, now.
In the two judgements which he says
let us call these judgements because
whatever the court says is judgement,
I agree to what he says ...

SHRI P. CHIDAMBARAM: Thank God he is agreeing.

SHRI PARVATHANENI UPENDRA: The court's There are two things. finding on the charges and the court rejecting the prayer of the petition passing an Order is something in the operative part because the charges are same m all the four petitions. The are not different. If the charges are different, I would have taken it that they have given their But in the remaining final judgement they have included two petitions also the same charges which are still pen-They are sub-judice. Thereding. fore, he cannot say that they have already passed the judgement. That is my point.

SHRI P. CHIDAMBARAM: Mr. Upendraji kindly go through the record very carefully When I stood up to make my brief interventions, I did not use the word 'finding'. I did not use the word 'operative part'. I repeatedly said that there are two judgements of the Andhra Pradesh High Court.

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SHRI ALADI ARUNA alias V. ARUNACHALAM: Wether it is a judgement or allegation, that is more important.

SHRI P. CHIDAMBARAM: What is a judgement? I will explain it to you (Interruptions) I am not yielding.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Upendra has made one point. He said that four Writ Petitions were filed on the same ground and allegations are the same.

CHIDAMBARAM: SHRI P. coming to that. There are four Writ petitons because the four prayers before the court asked for four reliefs In respect of two reliefs, the Writ Petitions were dismissed. One was 3 writ of ano warranto, (Interruptions) That is what I am trying to say. They were not admitted. One was a writ of warrdato which was dismissed. quo One prayed for a writ of mandamus directing the Central Government to impose President's rule and that was The four petitions also dismissed were supported by a common affidavit, a common affidavit running into about 180 pages, containing a large number of allegations. I think you will concede that I know enough law . not to mistake an allegation for "finding". Allegation is very different from a finding and please go through my record to find out if I have ever stood up and said that an allegation is a finding. I have not used the word "finding" I have not used the word 'operative part". (Interruption). I am not yielding to Mr. Nirmal Chatterjee. Sir, I am not yielding to him. You must allow me to complete a paragraph. I have never used the words "finding" and "operative part" arguments as to there were a lot of what is the operative part. Mr. Upendra and his colleagues think that the word 'dismissed' is the operative part. With great respect, in my view, it is not the operative part. Take one writ petition I will not go into the other writ petition

SHRI PARVATHANENI UPENDRA: They have made some comments yesterday also. I myself read it out.

SHRI P. CHIDAMBARAM: **The** point is, let us start with one writ petition, the writ petition where the prayer was to impose President's Rule. Now the writ petition was opposed with a brief counter affidavit. Again Mr. Upendra is wrong in saying that no counter affidavit was filed A brief counter affidavit was indeed filed. 1 agree a detailed counter affidavit traversing the allegations was not filed and perhaps Mr. Rama Rao was not obliged to file that counter affidavit at that stage I concede the point. But he did file a brief counter affidavit taking certain jurisdictional objecttions, objections to jurisdiction. But he took two objections to jurisdiction and, on each objection, the High Court gave a finding. Each finding is indeed a finding and not an allegation. On each objection, the High Court gave a fiinding The first objection was on locus standi. The objection was that Mr. Dronam Raju Satyanarana have the locus standi to file this writ petition. The second objection was, assuming he had the cus standi, this prayer cannot granted by the High Court. Now what did the full bench say? Please bear with me The full bench rejected the first objection of locus standi but upheld the second objection that the relief, as prayed for, to issue a mus to the Central Government not lie. On both, there are findings. Both findings must be read. We are entitled to rely upon both findings. Since Mr. Upendra and his colleagues were labouring under the misapprehension that it is only the finding on issue, namely, writ the second Mandamus will not issue, I want take this opportunity to read the finding, the finding of the High Court on the first issue because it is a finding given by the High Court-I want to read only that portion I quote:—

"The question for consideration is whether the petitioner can be thrown off the portals of this Court for the above reasons. If the allegations contained in the writ petition are vague, unsubstantial, political, in character and roving in nature,

it might lend sufficient justification for the Court not to entertain the petition."

Statement

This is the finding-We have therefore, critically looked into the various contentions raised in the writ petition. Whether or not true, several of the allegations are grave. It is alleged that secured the first respondent tion, under the Urban Ceilings Regulation Act contrary to the provisions of that Act by using his offi-Chief Minister. position as Several documents in support these allegations were filed. Allegathat the first restions were made himself and for nondent secured his relations exemptions from levy of entertainment tax on wholly untenable grounds, clearly violating the provisions of the Entertainment Tax Act. There are allegations that enormous public funds were spent properties belonging to first respondent and his relations of Government A large number Order were filed to fortify this plea.

I will not read the rest of the paragraph but I will come to the end of the paragraph.

The above allegations which merely illustrative and not exhaustive, give an account of some of the serious allegations made against the first respondent. It is not possible to know at this stage whether these allegations are true or not, because the first respondent in the affidavit filed by him did not choose to deny the allegations. He only characterized them as "frivolous, scandalous counterand ill-merited." The affidavit must have been drafted by expert legal advisers of the first respondent and it is not as if the respondent omitted to deny first these allegations by accident. matters stand, we have to take it that the first respondent  $\mathbf{did}$ the allegavisedly choose to deny tions made against him. May if a counter is filed by him after the admission of the writ petition something may be said about these allegations, but just now we are not in a position to throw out the allegations contained in the affidavit In our opinion of no consequence a writ petition containing serious allegations touching upon matters of great public importance cannot be thrown out on the short ground that it is filed by a political rival and for political ensiderations best course, as suggested the bv learned Attorney General, is look into the allegations critically and if this Court is impressed that the allegations are serious in character and stand uncontroverted the present time, the locus standi of the petitioner may not be open to question at this stage. Having looked ino the allegations, we are prima facie satisfied that this writ petition is not liable to be thrown off on the ground of locus standi.

I am entitled to read this finding. (Interruptions) Why were you hopping mad when I started reading this paragraph? Today, the elections are over Much of the heat should have died down. The people have delivered their verdict.

SHRI PARVATHANENI UPEN-DRA: You have retained your seat with a reduced majority and we got 1.5 per cent more votes.

SHRI P. CHIDAMBARAM: I am coming to the airthmetic. (Interruptions)

SHRI DIPEN GHOSH: A party on this side has won by helping you to win.

SHRI PARVATHANENI UPEN-DRA: It is the CPI which has helped you. (Interruptions)

SHRI P CHIDAMBARAM: In fact, Sir, I have a grievance against the Home Minister. My grievance against the Home Minister is that apparently, when he went there, spoke to the people and tried to instil confidence in them, and said that they should come

### [Shri P. Chidambaram]

out and vote fearlessly and when he appealed to the district administration that they must ensure a free and fair poll, perhaps because he went there at the last moment, he could not instil enough confidence in the people so that a large number of people could come and vote. (Interruptions), I am finishing in two minutes.

SHRI PARVATHANENI UPEN-DRA: The very fact that you had won this seat earlier and won again in spite of the tension, in fact, shows the impartiality of the State administration.

SHRI P. CHIDAMBARAM: you, Mr. Upendraji. He could not instil enough confidence. Last time, the total valid votes polled were 13,97,924 and in this election, despite the fact that it was a by election and so much concentration was there in this election, only 12,39,210 votes were polled. What does it mean? I am entitled to draw the political inference that it means that people, the weaker sections, the Harijans and backward classes, did not have the confidence to come and vote in this election. Had they voted, we would have won with an even larger margin. (Interruptions) I am not yielding, (Asterruptions) I have to complete in one minute. terruptions) Last time, the Congress polled 48.9 per cent of the valid votes in the general election where the entire attention of the Telugu Desam party, as the ruling party, was divided over several zila parishads-I think, about 20, 25 zila parishads. This time, 12 Ministers came led by the Minister and the Chaitanya Ratham was rolling across the streets of the Guntur Zila Parishad for three days and the Congress polled 49.2 per cent of the votes. It shows that the margin has gone up.

SHRI PARVATHANENI UPEN-DRA Quote the Telugu Desam figures also.

SHRI P. CHIDAMBARAM: Now, Sir, I am going to complete. The Telugu Desam also increased its margin from 45 8 to 47 3. Therefore, I

am willing to give a consolation teaparty at 6 O' clock to Mr. Upendra.

SHRI PARVATHANENI UPEN-DRA He has increased by 0.2 We have increased by 1.52.

6 00 P.M.

SHRI P. CHIDAMBARAM Then what happened on the 1st, 2nd and 3rd of December, the House must know.

SHRI SATYA PRAKASH MALA-VIYA: Now it is 6 o'clock. We should start the half-an-hour discussion on Bofors

SHRI P. CHIDAMBARAM: I will take only one minute and I will finish.

SHRI JASWANT SINGH (Rajasthan). But it is 6 O'clock and at 6 O'clock there is listed a half-an-hour discussion on Bofors.

SHRI SATYA PRAKASH MALA-VIYA: We should discuss Bofors now.

SHRI P. CHIDAMBARAM: If I am allowed to finish now, I will take only one minute. If I have to continue tomorrow, I might take ten minutes tomorrow. If Jaswant Singhji alone joins the others in the consensus, then I can finish in just one minute.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It is for the House to permit him to finish now; otherwise, he will continue tomorrow.

SHRI P CHIDAMBARAM: Only one minute and I have done.

SHRI PARVATHANENI UPEN-DRA: Let him finish in one minute.

SOME HON. MEMBERS: Yes, let him complete now itself.

SHRI P. CHIDAMBARAM: On the 2nd of December, the day prior to the poll, just as we feared, there was a clash in Mutlur of Tenali Division where 15 persons were injured and the police had to fire rubber bullets to disperse the crowds. Four of the injured were admitted to the hospital. On the polling day there was obstruction of voters belonging to weaker sections and the Congress-I polling

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agent was kidnapped. In Sattenapalli Mandai there were clashes .. (Inter-. and fifteen persons were ruptions) injured and polling was postponed. TDP supporters set fire to the house of a Congress-I worker. These are matters which we anticipated and feared, but despite the reign of terror which was sought to be unleashed, the Congress won the election and think Mr. Upendra would do a service to his leader and his party gracefully accepting the verdict...

PARVATHANENI UPEN-SHRI DRA. We have already said that we accepted the verdict. The Chief Minister also issued a statement accepting the verdict. You need not tell us.

· SHRI P. CHIDAMBARAM: . by accepting the spirit of democracy, by accepting the spirit of debate. Don't make a mountain of a molehill. You must imbile the spirit of democracy, you must imbile the spirit of debate, and that is the lesson of this debate.

HALF-AN-HOUR DISCUSSION ON POINTS ARISING OUT OF THE ANSWER GIVEN IN THE RAJYA SABHA ON THE 1ST DECEMBER. 1987 TO STARRED QUESTION 342, REGARDING COUNTER-TRADE AG-REEMENT WITH BOFORS

SHRI DIPEN GHOSH (West Bengal): Mr. Vice-Chairman, ...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I would request Members to ask pointed questions and not make speeches.

SHRI DIPEN GHOSH: I have not even started. .

THE VICE-CHAIRMAN JAGESH DESAI): I am making this request to all the Members.

डा रत्नाकर पाण्डेय (उत्तर प्रदेश): श्रीमन्, बोफोर्स पर ग्रालरेडी संसदीयः समिति बैठी हुई है इसलिये जब उसकी फाइलिन्गज नहीं जाती श्रा है तब तक उस पर बहस नहीं होनी चा हिए।

THE VICE-CHAIRMAN JAGESH DESAI): This has been allowed by the Chairman You can speak, Mr. Dipen Ghosh.

SHRI DIPEN GHOSH, Mr. Vice-Chairman, when, along with my other colleague, I had raised certain questions under Starred Question 342 of December, though about minutes were spent in replying to all the supplementaries, we found that many more questions still remained unanswered. So we wanted a fullfledged discussion on this issue. However, the Chairman has kindly consented to grant a half-an-hour discussion, and I must convey thanks, through you, to the Chairman for giving me this opportunity to raise a half-an-hour discussion on this very important issue. It is because, Sir, of the fact that in reply to my question on the 1st of December 1987. Shri Ram Niwas Mirdha, who was replying on behalf of the Minister of Commerce, had stated:

"Counter-trade is a well accepted policy of the Government for promotion of exports from our country and we are importing a lot of things from all over the world and we want to use this bargaining position to promote our exports"

Sir, it is true that counter-trade is a well established policy of our country in promoting exports, in promoting the export trade of our country, against imports. But so far as my goes, till now India knowledge counter-trade at least worth about 1,400 crores of this and amouna, about one-third comes from M/s. Bofors alone. So. this seems to be very important and my learned friend on the other side, Mr. Ratnakar Pandey, did not know about what this Half-an-hour Discussion is on because the word 'Bofors' haunts them everywhere, . . (Interruptons) ... whether it is in connection with the arms deal or with counter-trade

G. VIJAYA MOHAN DY (Andhra Pradesh): My sympathies are with them;